

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.112/2001

Wednesday, this the 18th day of July, 2001.

CORAM;

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

A.Radhakrishnan,  
P.G.T.English,  
Kendriya Vidyalaya No.2,  
Kasargod.

- Applicant

By Advocate Mr KP Dandapani

vs

1. The Commissioner,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi-110 016.
2. The Deputy Commissioner(Finance),  
Kendriya Vidyalaya Sangathan,  
Establishment III Section,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi-110 016.
3. The Assistant Commissioner,  
Kendriya Vidyalaya Sangathan,  
Regional Office,  
Bangalore-560 042.
4. The Principal,  
Kendriya Vidyalaya No.2,  
Kasargod, 671 123.
5. The Principal,  
Kendriya Vidyalaya,  
Passighat(Arunachal Pradesh), 791 102.
6. K.Rajeevan,  
PGT English,  
Kendriya Vidyalaya No.2,  
Kasargod-671 123.
7. Union of India  
represented by its Secretary,  
Ministry of Human Resources,  
New Delhi-110 016. - Respondents

By Advocate Mr Thottathil B Radhakrishnan(for R.1 to 5)

By Advocate Mr MR Suresh, ACGSC(for R-7)

The application having been heard on 18.7.2001, the Tribunal on the same day delivered the following:

O R D E R

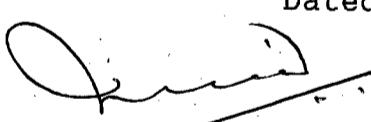
HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant, a P.G.T. English, Kendriya Vidyalaya No.2, Kasargod, has filed this application challenging his transfer to Passighat by the impugned order A-1.

2. When the application came up for hearing today, learned counsel of the applicant submitted that since the applicant has now been given a posting to Kendriya Vidyalaya, IIT, Chennai, the grievance of the applicant does not survive and therefore, the application may be closed.

3. In the light of the above submission of the learned counsel of the applicant, as the grievance of the applicant has been redressed, the application is closed without any further direction. No costs.

Dated, the 18th July, 2001

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.V.HARIDASAN  
VICE CHAIRMAN

trs

LIST OF ANNEXURES REFERRED TO IN THE ORDER:

1. A-1: True copy of the Order No. F:8-1(D)/2000-KVS(Estt.III) dated 30.11.2000 passed by the 2nd respondent.